

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 400 OF 2017 &
IA NOS. 1166 & 1167 OF 2017

Dated: 9th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sarda Energy And Minerals Ltd.

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Jafar Alam
Mr. Deep Rao
Mr. Rahul Bajaj for R-2

ORDER

IA NOS. 1167 OF 2017

(for permission to file dim copies and hindi annexures)

The learned senior counsel appearing for the Appellant submitted that IA No. 1167 of 2017 may be dismissed, as not pressed.

The submissions made by the learned senior counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the IA No.1167 of 2017 is not pressed at the risk of the learned senior counsel appearing for the Appellant

IA NOS. 1166 OF 2017
(for directions)

The learned counsel appearing for the Respondent No.2 prays two weeks' time to file Reply on the IA No.1166 of 2017 *(for directions)*.

The submissions made by the learned counsel appearing for the Respondent No.2, as stated above, are placed on record.

Two weeks' time is granted to file the Reply on the IA No.1166 of 2017 on or before 23.02.2018, as requested, after serving copy on the other side.

However, liberty has been reserved to the learned senior counsel for the Appellant to move the matter in the event they require interim order.

List this matter on **09.04.2018**, as requested

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Ss/Pr